

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

43. C.P. (IB)/264(MB)2022

CORAM:

SMT. ANURADHA SANJAY BHATIA,  
MEMBER (T)

SH. H. V. SUBBA RAO,  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **22.09.2022**.

NAME OF THE PARTIES: Bank of Baroda  
Vs.  
Ajay Vinayak Kulkarni

SECTION: 95(1) of IBC 2016

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**ORDER**

None appeared for the Corporate Debtor/Personal Guarantor. Counsel appearing for the Petitioner and the Registry are directed to issue notice to the Corporate Debtor/Personal Guarantor, intimating the Corporate Debtor/Personal Guarantor regarding filing of the above Company Petition against them. The Petitioner shall file service affidavit along with copy of notice sent to the Corporate Debtor/Personal Guarantor, original postal receipt, track report, E-mail, etc. at least two days before the next date of hearing. Registry is also directed to make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing. The Petitioner, Registry, Court Officer shall ensure availability of hard copy of the petition to the Respondent as well to this Bench before the next date of hearing.

List this matter on **18.11.2022**.

SD/-  
ANURADHA SANJAY BHATIA  
Member(Technical)

SD/-  
H. V. SUBBA RAO  
Member(Judicial)

/NT/